BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY Appellate Jurisdiction, New Delhi

Appeal No. 65 of 2009 & I.A. No. 160 of 2009

Dated: 4th January, 2010

Coram: Hon'ble Mr. Justice M.Karpaga Vinayagam, Chairperson Hon'ble Mr. H.L. Bajaj, Technical Member

Haryana Vidyut Prasaran Nigam Ltd. ... Appellant(s)

Versus

Central Electricity Regulatory Commission

& Anr. ...Respondent(s)

For the Appellant(s): Mr. Neeraj Kumar Jain, Sr. Adv.

Mr. Pratham Kant

Mr. M.G. Gupta, HVPNL

Mr. B.K. Ashta, HVPNL

For the Respondent(s): Mr. M.G. Ramachandran

Mr. Anand K. Ganeshan Ms. Swapna Seshadri

ORDER

At last, both the counsel have reported that a settlement has been arrived at and the acceptance of the settlement proposal has been approved by the **(Delhi)**** Cabinet in the last week of December, 2009. The above development has been intimated to the Appellant by Respondent No. 2 through letter dated 01.01.2010. Therefore, it is appropriate to dispose of this Appeal in terms of the settlement reported through the letter dated 01.01.2010. Accordingly, the same is disposed of.

....2/-

^{**}The correction shown in italics and bold is done as per order of court dated 19.01.2010.

It is represented by the learned counsel for the Appellant that one more Petition from which the main Petition in this Appeal has arisen is pending before the Central Commission. It is open to the parties to intimate the Central Commission about the disposal of this Appeal.

In view of the above, both this Appeal as well as I.A. No. 169 of 2009 are disposed of.

(Mr. H.L. Bajaj) (Mr.Justice M.Karpaga Vinayagam) Technical Member Chairperson

Dated: 4th January, 2010.